

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH  
\* \* \* \* \*

Commercial Complex (8DA)  
Indiranagar  
Bangalore - 560 038

Dated : 12 SEP 1988

REVIEW APPLICATION NO.  
IN APPLICATION NO. 945/88(F)  
W.P. NO.

69

/88

Applicant(s)

Shri Peter Michael Francis  
To.

v/s

Respondent(s)

The Divisional Railway Manager, South Central  
Railway, Hubli & another

1. Shri Peter Michael Francis  
S/o Shri Michael Francis  
C & W Fitter  
H S K II, G.No. 17  
South Central Railway  
Kariganur  
Hospect  
Bellary District
2. Shri M. Ashwathanarayana Reddy  
Advocate  
No. 125, 1st Floor  
Sree Raghavendra Market  
Avenue Road  
Bangalore - 560 002

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/STRA/INTERIM ORDER/X  
passed by this Tribunal in the above said/application(s) on 1-9-88

*Received*  
*R. Walter*  
*12-9-88*

Encl : As above

*O/C for Hare*  
DEPUTY REGISTRAR  
(JUDICIAL)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH: BANGALORE

DATED THIS THE FIRST DAY OF SEPTEMBER, 1988

Present: Hon'ble Shri Justice K.S. Puttaswamy .. Vice Chairman  
Hon'ble Shri L.H.A. Rego .. Member (A)

REVIEW APPLICATION NO. 69/1988

Shri Peter Michael Francis  
Son of Michael Francis  
C & W Fitter  
H S K II, G.No.17  
Kariganur  
Hospet  
Bellary District.

(Shri M. Ashwathnarayana Reddy, Advocate)

.. Petitioner

Vs

1. The Divisional Railway Manager  
S.C. Railway  
Hubli  
Dharwar Dist.

2. The Senior Divisional Personnel  
Officer  
S.C. Railway  
Hubli  
Dharwar Dist.

.. Respondents

This application has come up for hearing  
before this Tribunal today, Hon'ble Vice Chairman made the  
following:

ORDER

Heard Shri M. Ashwathnarayana Reddy for

the applicant.

2. In this application made under Section 22(3) (f) of the Administrative Tribunals Act, 1985, the applicant has sought a review of our order dated 7.7.1988 rejecting his application No. 945/88(F) at the admission stage.

3. In A.No.945/88 the applicant had challenged an order made against him in which his claim for seniority over others had been rejected on the ground that he had come on transfer at his own request.

4. In the review application the applicant has claimed that two others viz. Habibulla Hussain and Allabaksh, who also came on transfer at their own request had not been accorded bottom seniority as in his case, which had not pleaded or urged before us. We seriously doubt the correctness of this assertion of the applicant. But we will assume that to be so and examine whether the same constitutes a sufficient ground for review.

5. We are of the view that the mistake, if any committed in the case of others, can hardly be a ground for review of our order which had upheld a correct order made against the applicant.

6. We see no merits in this application. We, therefore, reject this application at the admission stage without notices to the respondents.



mr.

Sd/-  
VICE CHAIRMAN 1/9/88

Sd/-  
MEMBER (A) 1/9/88

TRUE COPY

*Holee* 1/2/88  
for DEPUTY REGISTRAR (JULY)  
CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE